

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00726/2016 in & OA/310/00385/2015 a/w
OA/310/01425/2014**

Dated Wednesday the 13th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

P.Arumugam, S/o. Dharmaraya Mudali,
No. 28, Erikkarai Street,
Nesappakkam, Chennai 600078.Applicant in both OAs

By Advocate M/s. V.R.Appaswamee

Vs

1.Union of India,
Ministry of Urban Development CPWD,
rep by its Under Secretary,
Nirman Bhavan,
New Delhi 110108.

2.The Under Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi 110069.

3.The Additional Director General (SR) I,
CPWD, Government of India,
1st Floor, "G" Wing, Rajaji Bhavan,
3rd Avenue, Besant Nagar,
Chennai 600090.Respondents in both OAs

By Advocate Mr. K. Rajendran (R1 & R3)

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

This case was not listed today. However, on being mentioned by the learned counsel for the applicant, the OA records were called for.

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant wished to withdraw the OAs since the respondents had accepted to set aside the impugned order in view of his acquittal from criminal case. He produces a letter dated 13.06.2018 regarding the same which is taken on record. He has also made necessary endorsement in the OA records.

3. In view of the above submission, permission is granted for withdrawal of the OAs. Accordingly, OAs 385/2015 and 1425/2014 are dismissed as withdrawn. Consequently, MA 726/2016 for direction stands closed.

(B. Bhamathi)
Member(A)
13.06.2018

SKSI